

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †1636
TO BE ANSWERED ON 08.03.2016**

†1636. Inclusion in OBC List

SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government proposes to include some new castes in Other Backward Classes;
- (b) if so, the details thereof;
- (c) whether the Government has taken note of violent protests by various communities in the country demanding inclusion in OBC list; and
- (d) if so, the details thereof and the efforts made by the Government to hold effective dialogue with such communities?

**ANSWER
MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHANPAL GURJAR)**

(a) & (b): Yes. As per the National Commission for Backward Classes(NCBC) Act, 1993, Clause 9(1), the Commission shall examines request for inclusion of any class of citizens as are backward class in the list and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the central government as it deems appropriate. The NCBC recommend inclusion of the castes/communities in the Central List of the OBCs and, the government after examining these recommendations notifies the castes/communities as OBCs from time to time.

(c) & (d): Yes, in case of inclusion of the castes in the state lists, the state governments, after getting recommendations of the state Backward Classes Commission, notified these castes as OBCs. In case of the communities which have been rejected by the NCBC for inclusion in the Central List, vide power given to it in 2011, NCBC review its advice.

The NCBC, in such cases has taken a stand that in order to give review advice it needs the Socio Economic Caste Census-2011 data.
